

of Manipur P.W.D. is under consideration of this Ministry in consultation with the Government of Manipur.

KADANA DAM OVER MAHI RIVER

2808. SHRI HEERJI BHAI :

SHRI DHULESHWAR MEENA :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that Kadana dam being constructed over Mahi river, is the result of an agreement between the Governments of Rajasthan and Gujarat ;

(b) if so, whether Galiakot, the famous place of pilgrimage of Bohron in Dungapur District and tehsils Garhi and Bagidara of Rajasthan would also be affected thereby ; and

(c) if so, the arrangements made by both the State Governments to compensate the people of the affected areas thereby or to rehabilitate them in some other place and the details in regard thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) -Yes, Sir.

(b) Galiakot shrine will not be affected by the construction of the dam but some areas in Garhi and Bagidara tehsils in Banswara District would be affected. About 3 villages will be completely submerged and 6 villages will be partially submerged.

(c) A provision of Rs. 1.51 crores has been made in the estimate for the Kadana Project towards compensation for lands and houses which will be submerged in both the States. This includes Rs. 18 lakhs towards rehabilitation of people affected.

माही नदी पर कडाना बांध

2809. श्री हीरजी भाई : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क.) क्या यह सच है कि राजस्थान तथा गुजरात के बीच हुए करार के अनुसार माही नदी पर बनाये जा रहे कडाना बांध से केवल राजस्थान क्षेत्र के ही लोग प्रभावित होंगे, जब कि इसका लाभ केवल गुजरात राज्य को प्राप्त होगा ;

(ख) यदि हां, तो क्या उस क्षेत्र के जिन लोगों पर इस बांध का प्रतिकूल प्रभाव पड़ेगा वे इस बारे में बहुत क्षुब्ध हैं ; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) जी, नहीं। कदना जलाशय का कुल पानी लगभग 16424 हैकटेयर (41059 एकड़) भूमि में फैलेगा जिस में से 46 प्रतिशत भूमि गुजरात की और 54 प्रतिशत राजस्थान की होगी।

दोनों राज्यों में हुए समझौते के अनुसार गुजरात राज्य में कदना बांध और राजस्थान राज्य में बंसवाड़ा बांध का निर्माण परिकल्पित है। कदना बांध परियोजना से केवल गुजरात को ही लाभ पहुंचेगा किन्तु राजस्थान में बंसवाड़ा बांध से जिस की कुछ लागत गुजरात भी वहन करेगा, राजस्थान और गुजरात दोनों राज्यों को लाभ होगा।

(ख) और (ग). कदना जलाशय से दोनों राज्यों में 15533 की आबादी के लगभग 166 गांव प्रभावित होंगे। दोनों राज्यों में जलमग्न होने वाले भूमि तथा मकानों के मुआवजे देने के लिये कदना परियोजना के अनुमान में 1.51 करोड़ रुपये का प्रबन्ध किया गया है। इस में प्रभावित व्यक्तियों के पुनर्वास के लिये 18 लाख रुपये भी शामिल हैं।

PURCHASES FROM FOREIGN COUNTRIES BY THE DEPARTMENT OF SUPPLY

2810. SHRI DHULESHWAR MEENA :
SHRI RAMACHANDRA
ULAKA :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the names of countries from which purchases were made by the Department of Supply during 1967-68 ; and

(b) the items purchased and the value thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) :
(a) A statement showing the names of the countries from which purchases were made by the Department of Supply during 1967-68 is placed on the Table of the Lok Sabha. [*Placed in Library. See No. LT-1627/68*]

(b) Preparation of an item-wise list would involve lot of time and labour which would not be commensurate with the result to be achieved. However, the total value of the purchases made during 1967-68 from the various countries on the basis of data collected so far has been indicated in the statement being placed in reply to part (a) of the Question.

PENSION/GRATUITY CASES

2811. SHRI DHULESHWAR MEENA: SHRI RAMACHANDRA ULAKA :

Will the Minister of FINANCE be pleased to state :

(a) the number of cases of the Central Government employees which were pending for final sanction of pension/gratuity as on the 31st May, 1968 ; and

(b) the approximate period for which these cases have been pending ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) (a) and (b). The information is being collected and will be laid on the Table of the House as soon as available.

VIOLATION OF GOLD CONTROL RULES

2812. SHRI DHULESHWAR MEENA: SHRI RAMACHANDRA ULAKA :

Will the Minister of FINANCE be pleased to state :

(a) the number of cases of Gold Control Rules violations detected during the last three months ; and

(b) the nature of violations and the action taken against the offenders ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

YOUNG GIRLS FROM KERALA SENT TO WEST GERMANY

2813. SHRI JAGANNATH RAO JOSHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 5831 on the 1st April, 1968 and state :

(a) whether the information regarding young girls from Kerala sent to West Germany has since been collected ;

(b) if so, the details thereof ; and

(c) if not, the reasons for the delay ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) to (c). The information has been collected. But some discrepancy in the details received from two different sources has been noticed. To reconcile this a reference has to be made to the sources supplying the information and it is likely to take some time.

THEFT OF FILES FROM CENTRAL EXCISE AND CUSTOMS OFFICE, DELHI

2814. SHRI LATAFAT ALI KHAN: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in February, 1968 a box containing some important files was stolen from the Central Excise and Customs Office, Delhi ;

(b) if so, whether any investigation has been made in this connection and results thereof ; and

(c) what steps Government have taken to tighten the security arrangements in that office ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) It is a fact that a box containing some files was stolen from the office of the Collector of Central Excise, Delhi, on the night of 20-2-1968.

(b) The theft was discovered on the 21st morning and the matter was immediately reported to the police by the Collector. The Superintendent of Police, Central District, Delhi, was also personally contacted and all facilities were extended to the Police to trace the missing trunk. Neither the police investigation, nor the departmental enquiries which were undertaken simultaneously, have, however, succeeded in